

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2501
ANSWERED ON:07.08.2003
CBI CASES AGAINST OFFICIALS OF GAIL
SHYAMA SINGH

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

to the reply given to Unstarred Question No.4698 dated December 19, 2002 and state:

- (a) whether the CBI has since completed its investigations under case No.63
- (a)/2002-DLI dated November 14, 2002 under Section 120B of IPC with section 13(2) and 13(1)
- (d) of the Prevention of Corruption Act, 1988 against the present and former officials of GAIL;
- (b) if so, the details thereof and action taken on the findings thereof;
- (c) the total losses suffered due to corrupt practices of these officials;
- (d) whether any time limit has been fixed for early completion of such cases to maintain fair and transparent working of GAIL; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

- (a) No, Sir.
- (b) & (c): The case is still under investigation. Action will be taken as per the outcome of the investigation according to law. The total loss suffered will be assessed when investigation is completed.
- (d) & (e): As per law there is no such time limit fixed for completion of investigation of such cases. However, efforts will be made to complete the investigation as early as possible.